RECORD OF PROCEEDINGS Petition(s) for Special Leave to Appeal (C) No(s). 19456/2021 (Arising out of impugned final judgment and order dated 17-11-2021 in MP No. 2493/2021 passed by the High Court Of M.p Principal Seat At Jabalpur) STATION HEAD QUARTER , SUKHLALPUR & ANR. Petitioner(s) VERSUS KEWAL KUMAR JAGGI & ORS. Respondent(s) (FOR ADMISSION and I.R. and IA No.153091/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.153092/2021-EXEMPTION FROM FILING O.T. ) Date : 03-12-2021 This petition was called on for hearing today. CORAM : HON'BLE MR. JUSTICE A.M. KHANWILKAR HON'BLE MR. JUSTICE C.T. RAVIKUMAR For Petitioner(s) Mr. R. Bala subramaninian, Sr. Adv. Mr. Santosh Kumar Pandey, AOR For Respondent(s) Mr. Vivek Tankha, Sr. Adv. Mr. Varun Tankha, Adv. Mr. Sumeer Sodhi, AOR Ms. Shreya Nair, Adv. UPON hearing the counsel the Court made the following ORDER Issue notice. Dasti, in addition, is permitted. Sumeer Sodhi, Advocate waives notice for the Mr. concerned respondent(s). As prayed, two weeks' time is granted to file reply affidavit

and thereafter one week's time is granted to file rejoinder

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SUPREME COURT OF INDIA

SECTION IV-C

ITEM NO.16 Court 3 (Video Conferencing)

affidavit.

List this matter on 21.01.2022.

In the meantime, there shall be stay of the operation of the impugned judgment .

(DEEPAK SINGH) COURT MASTER (SH) (VIDYA NEGI) COURT MASTER (NSH)